GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 121 TO BE ANSWERED ON 24.11.2016

RURAL ROADS UNDER PMGSY PROJECTS

*121. SHRI RAVNEET SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the proposals received and cleared under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and the current year, year-wise and State-wise;
- (b) whether proposals are pending with the Union Government for approval and if so, the details thereof and the reasons therefor;
- (c) the follow-up action taken to clear the projects expeditiously; and
- (d) the number of complaints received from various States including Punjab regarding quality of link and connecting roads under PMGSY and the action taken by the Union Government thereon?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a) to (d): A Statement is laid on the Table of the House.

The Statement as referred to in the Answer to Lok Sabha Starred Question No 121

State Governments are required to submit Detailed Project Reports (DPRs) to the Ministry for consideration/approval of projects under Pradhan Mantri Gram Sadak Yojana (PMGSY). The project proposals are verified and scrutinized by State Technical Agencies (STAs), which are reputed engineering institutions, and then are duly scrutinized by National Rural Roads Development Agency (NRRDA) to ensure that the proposals have been made keeping in view the programme guidelines. The proposals of the State are then put up before the Inter Ministerial Empowered Committee chaired by Secretary (RD) in the Ministry of Rural Development, for its consideration & recommendation. Such recommended proposals which are approved by the Competent Authority are sanctioned and conveyed to the State Government to take further necessary action before seeking funds. Year-wise details of proposals received and sanctioned by the Ministry under PMGSY are at Annexure-I.

Complaints related to various facets of Pradhan Mantri Gram Sadak Yojana (PMGSY) are received from time to time. Para 15.1 of the Programme Guidelines provides that the execution and ensuring quality of PMGSY road works is the responsibility of the State Governments, who are implementing the Programme. All such complaints are, therefore, referred to the State Quality Coordinators (SQCs) of respective States for taking necessary follow up action and furnishing reports to the Ministry.

In case, an adequate response is not received within the stated time schedule, the National Rural Roads Development Agency (NRRDA) deputes National Quality Monitors (NQMs) to States/UTs and further processing is done on the basis of NQM reports. Year-wise and Statewise details of complaints (including the State of Punjab) vis-a-vis action taken under PMGSY for the period 2014-15, 2015-16 & 2016-17 (upto October, 2016) are given at **Annexure-II.**

Ministry has also launched "**Meri Sadak**" Mobile App (latest version "4.0") for Citizen Feed Back and complaints System for PMGSY roads on 20th July, 2015. Meri Sadak mobile application enables citizens to submit their feedback/complaints related to pace of construction, abandoned works, quality of work of PMGSY roads. The State Quality Coordinator (SQC), in each State, has been designated as the Nodal Officer to handle and redress such grievances. As on 19.11.2016, 6,11,839 persons have downloaded 'Meri Sadak' Mobile App and 19,711 complaints have been received (till date) regarding quality of link and connecting roads.

The programme guidelines of PMGSY also provide for a three tier Quality Control Mechanism. 1st tier is in-house quality control executed through establishment of field laboratories to test the quality of materials used and workmanship executed. 2nd tier is independent monitoring of construction quality by quality monitors called State Quality Monitors (SQMs) managed by the respective State headquarters. The 3rd tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors are deputed for inspections of sample roads, selected at random.

Whenever quality of any road work, after the inspection of the NQM, is graded as "Satisfactory Requiring improvement" (SRI) or "Unsatisfactory" (U), the State Government is directed to ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within a reasonable time period. For road works graded as "Satisfactory Requiring Improvement" (SRI) and "Unsatisfactory" on the basis of observations of National Quality Monitors, Action Taken Reports (ATRs) are monitored and processed by National Rural Roads Development Agency (NRRDA).

Action Taken Reports (ATRs) of the road works graded as "Satisfactory Requiring Improvement" (SRI) and "Unsatisfactory" (U) by the State Quality Monitors (SQMs) are monitored by the respective State Governments.

	T	1				Anne	xure referred in		Starred Ques	s No 121 (Ist P			16	T				Annexure-I
	2013-14 Proposed Cleared			2014-15 Proposed Cleared		2015-16 Proposed Cleared			Prope	2016-1	7 Clea	rad	Remarks					
SI		Propo							Value		Value						Value	Remarks
No	State	No. of works	Value Rs. in Crores	No. of works	Value Rs. in Crores	No. of works	Value Rs. in Crores	No. of works	Rs. in Crores	No. of works	Rs. in Crores	No. of works	Value Rs. in Crores	No. of works	Value Rs. in Crores	No. of works	Rs. in Crores	
1	Andhra Pradesh	409	1299.98	474	1421.55													
2	Arunachal Pradesh	142	1113.07	129	880.48			22	201.45					215	2493.84	155	1488.5 6	
3	Assam	115	144.85	462	582.17									105	200.61			Empowered Committee meeting held on 7.11.2016
4	Bihar	6941	11121.69	5419	8162.94									1401	1921.07			Empowered Committee meeting held on 19.10.2016
5	Chattisgarh	747	1143.8	570	861.46	125	341.27			299	670.25			318	841.50	610	1454.7 8	Including proposals received during 2015- 16
6	Gujarat	1203	2067.92	1028	1682.89					44	61.06					44	50.81	Received and proposed during 2015- 16
7	Haryana	59	11.1	101	917.45	4.40	500.40	100	0.40.00	100	700.46			5	39.16	5	39.16	
8	Himachal Pradesh	100	251.17	144	285.75	143	536.46	100	246.89	190	732.18			350	1200.33	190	649.48 2842.3	
9	Jammu & Kashmir	487	450.00											564	3260.69	542	2042.3	
10	Jharkhand	851	1489.26	820	1327.44	110	202.57			21	34.65	19	25.84	1541	2518.69	797	1362	
11	Karnataka	516	1348.13	393	1119.37	15	57.76											
12	Kerala	409	654.55	415	693.61					107	432.08	1	3.04			84	274.2	Received and proposed during 2015- 16
13	Madhya Pradesh	2088	2688.57	803	1185.85	164	411.95			2151	2958.21	1764	2402.77	722	1318.20	1048	1842.8 1	Including proposals received during 2015-16
14	Maharastra	377	1368.92	498	1567.1	246	924.59	129	359.1									
15	Manipur	693	2538.14	200	577.75			208	630.57									
16	Meghalaya	230	503.88	308	715.6													Pre-Empowered
17	Mizoram			29	284.57	14	154.4							56	726.97			Committee meeting held on 3.11.2016
18	Nagaland	29	215.24														00400	
19	Odisha	2363	5113.99	1289	2453.6	495	159.45			494	1280.66			2233	4664.75	1368	2848.3 1	
20	Punjab	101	196.38	46	247.16	149	952.92	48	92.31	149	952.92	131	867.86					
21	Rajasthan	2408	2189.55	1435	1306.36	691	986.87			1468	1617.62					1467	1611.9 2	Received and proposed during 2015- 16
22	Sikkim	95	298.11	40	112.11			46	136.99					125	490.69	125	490.69	
23	Tamil Nadu	418	364.15					410	359.88	598	846.26					595	758.44	Received and proposed during 2015- 16
24	Tripura	146	617.06	375	1104.84									39	115.21	39	111.39	
25	Uttar Pradesh	421	2434.6	252	1134.54									714	3477.54	646	2950.5 5	
26	Uttarakhand	427	1921.68	275	1106.61	112	291			189	1096.17			105	579.44	189	989.96	Including proposals received during 2015- 16
27	West Bengal	628	1390.74	597	1345.26	96	473.35	76	328.58					143	722.05	143	697.97	F
28	Telangana													154	241.43			Empowered Committee meeting held on 4.10.2016
	TOTAL	22403	42936.53	16102	31076.46	2360	5492.59	1039	2355.77	5710	10682.1	1915	3299.51	8790	24812.2	8047	20463. 4	

Note: In respect of Andhra Pradesh, Gujarat, Haryana, Karnataka, Maharashtra, Punjab and Telangana, 100% of targets of PMGSY I & II have been sanctioned.

Annexure-II

Annexure referred in Lok Sabha starred Ques No. 121 (Ist Position) due for 24.11.2016 Complaints received in NRRDA during 2013-2014

				Cases enquired through National Quality Monitors (NQMs)						
#	State	Complaints received	Sent to State for enquiry and action	Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory			
1	Andhra Pradesh	-	-	-	-	-	-			
2	Arunachal Pradesh	1		1	0		1			
3	Assam	2		2			2			
4	Bihar	12	2	10		2	8			
5	Chhattisgarh	1		1		1				
6	Gujarat	1		1	0	1				
7	Haryana	-	-	-	-	-	-			
8	Himachal Pradesh	-	-	-	-	-	-			
9	Jammu & Kashmir	1		1	0	1				
10	Jharkhand	4		4	0	1	3			
11	Karnataka	0		0						
12	Kerala	1		1			1			
13	Madhya Pradesh	3		3	0	2	1			
14	Maharasthra	3		3	0	1	2			
15	Manipur	-	-	-	-	-	-			
16	Meghalaya	-	-	-	-	-	-			
17	Mizoram	-	-	-	-	-	-			
18	Nagaland	-	-	-	-	-	-			
19	Odisha	2		2	0	2				
20	Punjab	-	-	-	-	-	-			
21	Rajasthan	-	-	-	-	-	-			
22	Sikkim	-	-	-	-	-	-			
23	Tamil Nadu	-	-	-	-	-	-			
24	Tripura	1		1	0		1			
25	Uttar Pradesh	8		8	0	6	2			
26	Uttarkhand	-	-	-	-	-	-			
27	West Bengal	2		2		2				
	Total	42	2	40	0	19	21			

Annexure referred in Lok Sabha starred Ques No. 121 (Ist Position) due for 24.11.2016 Complaints received in NRRDA during 2014-2015

				Cases enquired through monitors						
#	State	Complaints received	Sent to State for enquiry and action	Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory			
1	Andhra Pradesh	-	-	-	-	-	-			
2	Arunachal Pradesh	-	-	-	-	-	-			
3	Assam	2	2	0	-	0	0			
4	Bihar	18	11	7	-	4	3			
5	Chhattisgarh	1	1	0	-	0	0			
6	Goa	-	-	-	-	-	-			
7	Gujarat	-	-	-	-	-	-			
8	Haryana	-	-	-	-	-	-			
9	Himachal Pradesh	1	1	0	-	0	0			
10	J & K	2	0	2	-	2	0			
11	Jharkhand	2	0	2	-	0	2			
12	Karnataka	-	-	-	-	-	-			
13	Kerala	-	-	-	-	-	-			
14	Madhya Pradesh	1	1	0	-	0	0			
15	Maharashtra	4	4	0	-	0	0			
16	Manipur	1	0	1	-	0	1			
17	Meghalaya	-	-	-	-	-	-			
18	Mizoram	-	-	-	-	-	-			
19	Nagaland	-	-	-	-	-	-			
20	Orissa	-	-	-	-	-	-			
21	Punjab	3	3	0	-	0	0			
22	Rajasthan	1	0	1	-	0	1			
23	Sikkim	1	0	1	-	1	0			
24	Tamil Nadu	-	-	-	-	-	-			
25	Telangana	-	-	-	-	-	-			
26	Tripura	-	-	-	-	-	-			
27	Uttar Pradesh	20	11	9	-	4	5			
28	Uttarakhand	1	0	1	-	0	1			
29	West Bengal	3	2	1	-	1	0			
	Total	61	36	25	0	12	13			

Annexure referred in Lok Sabha starred Ques No. 121 (1st Position) due for 24.11.2016 Complaints received in NRRDA during 2015-2016

	Complaints received in INKKDA during 2013-2010										
				Cases enquired through monitors							
#	State	Complaints received	Sent to State for enquiry and action	Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory				
1	Andhra Pradesh	-	-	-	-	-	-				
2	Arunachal Pradesh	4	3	1	0	1	0				
3	Assam	2	1	1	0	0	1				
4	Bihar	15	13	2	0	0	2				
5	Chhattisgarh	5	5	0	0	0	0				
6	Goa	-	-	-	-	-	-				
7	Gujarat	-	-	-	-	-	-				
8	Haryana	1	1	0	0	0	0				
9	Himachal Pradesh	1	1	0	0	0	0				
10	J & K	2	2	0	0	0	0				
11	Jharkhand	6	4	2	0	0	2				
12	Karnataka	1	1	0	0	0	0				
13	Kerala	-	-	-	-	-	-				
14	Madhya Pradesh	5	4	1	0	0	1				
15	Maharashtra	3	1	2	0	1	1				
16	Manipur	-	-	-	-	-	-				
17	Meghalaya	-	-	-	-	-	-				
18	Mizoram	-	-	-	-	-	-				
19	Nagaland	-	-	-	-	-	-				
20	Orissa	3	3	0	0	0	0				
21	Punjab	-	-	-	-	-	-				
22	Rajasthan	1	1	0	0	0	0				
23	Sikkim	-	-	-	-	-	-				
24	Tamil Nadu	1	1	0	0	0	0				
25	Telangana	-	-	-	-	-	-				
26	Tripura(State)	-	-	-	-	-	-				
27	Uttar Pradesh	14	12	2	0	0	2				
28	Uttarakhand	2	2	0	0	0	0				
29	West Bengal	3	3	0	0	0	0				
1			1		1	1	1				

Total

Annexure-II

Annexure referred in Lok Sabha starred Ques No. 121 (Ist Position) due for 24.11.2016

$Complaints \ received \ during \ 2016-2017 \ (up to \ October, \ 2016)$

				Cases enquired through NQMS						
#	State	Complaints received	Sent to State for enquiry and action	Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory			
1	Andhra Pradesh	-	-	-	-	-	-			
2	Arunachal Pradesh	2	0	2	0	0	2			
3	Assam	-	-	-	0	-	-			
4	Bihar	3	1	2	0	0	2			
5	Chhattisgarh	-	-	-	-	-	-			
6	Goa	-	-	-	-	-	-			
7	Gujarat	-	-	-	-	-	-			
8	Haryana	-	-	-	-	-	-			
9	Himachal Pradesh	-	-	-	-	-	-			
10	J & K	-	-	-	-	-	-			
11	Jharkhand	-	-	-	-	-	-			
12	Karnataka	-	-	-	-	-	-			
13	Kerala	1	1	0	0	0	0			
14	Madhya Pradesh	1	1	0	0	0	0			
15	Maharashtra	3	1	2	-	-	2			
16	Manipur	-	-	-	-	-	-			
17	Meghalaya	-	-	-	-	-	-			
18	Mizoram	-	-	-	-	-	-			
19	Nagaland	-	-	-	-	-	-			
20	Orissa	1	1	0	0	0	0			
21	Punjab	-	-	-	-	-	-			
22	Rajasthan	1	1	0	0	0	0			
23	Sikkim	-	-	-	-	-	-			
24	Tamil Nadu	-	-	-	-	-	-			
25	Telangana	-	-	-	-	-	-			
26	Tripura	-	-	-	-	-	-			
27	Uttar Pradesh	6	1	5	0	2	3			
28	Uttarakhand	-	-	-	-	-	-			
29	West Bengal	-	-	-	-	-	-			
	Total	18	7	11	0	2	9			